

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Satish Kumar
CC No.79/2019

09.07.2020

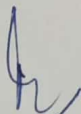
Pr. (on screen): Sh. Praneet Sharma, Sr.PP for CBI.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was being proceeded with at the stage of recording of statement of accused (during the physical court hearing).

Let notices be issued (through email or WhatsApp only) to Ld. Counsel(s) for the parties with the following directions :

- i) To give their consent that they are agreeable for hearing/final disposal/recording of statement of accused in the matter through their written submissions/video conference;
- ii) In the eventuality that ld.counsel(s), or any one of them, are not inclined for video conference hearing and they are not willing for disposal of application/case/recording of statement of accused even on written submissions, the



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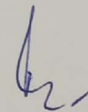
case shall stand adjourned with the other **en block** cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

Let the matter be fixed for **05.08.2020**, awaiting consent of the parties/recording of statement of accused.

Reader/Ahlmad to take necessary steps for getting the file scanned till then.

A copy of this order be sent alongwith the notice to the ld.counsel for the parties.

A copy of this order be scanned and placed on judicial file.



(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/09.07.2020